

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 11<sup>th</sup> February, 2025.**

**No. LJ (A) 84/2021/264-** In partial modification of this Department's Notification No. LJ (A) 84/2021/214 dtd. 13.08.2024 and in exercise of powers conferred under sub - section (3) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint the following persons as Public Prosecutor to deal with cases pertaining to MMDR Act, in the Districts {as provided under Section 30C of the Mines and Minerals (Development and Regulation) Act, 1957} as indicated against each, with immediate effect and until further orders:

Sl. No.	Name	District
1.	Shri Rajiv Nath	East Khasi Hills, Ri Bhoi, South West Khasi Hills & South Garo Hills.
2.	Smti Banker-La-I-Dor Sten	West Jaintia Hills.
3.	Shri S. Pdang	East Jaintia Hills.
4.	Shri Kenny Wahlang	West Khasi Hills.
5.	Shri Tengsrang M. Sangma	West Garo Hills & South West Garo Hills.
6.	Shri Chicko D. Sangma	East Garo Hills.

Sd/-  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Contd. 2/-


**Memo No. LJ (A) 84/2021/264-A,**

**Dated Shillong, the 11<sup>th</sup> February, 2025.**

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Deputy Commissioner, Shillong/Nongstoin/Nongpoh/Mawkyrwat/Jowai/  
Khliehriat/Tura/Williamnagar/Resubelpara/Baghmara/Ampati.
4. The Director General of Police, Meghalaya, Shillong.
5. The District & Sessions Judge, Shillong/Nongstoin/Nongpoh/Mawkyrwat/Jowai/  
Khliehriat/Tura/Williamnagar/Resubelpara/Baghmara/Ampati.
6. The Superintendent of Police, Shillong/Nongstoin/Nongpoh/Mawkyrwat/Jowai/  
Khliehriat/Tura/Williamnagar/Resubelpara/Baghmara/Ampati.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public  
Prosecutor shall be entitled to fees for appearances etc. as laid down in O.M. No. LR  
(B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Shillong South Treasury/Shillong District Treasury/Nongstoin  
Treasury/Nongpoh Treasury/Mawkyrwat Treasury/Jowai Treasury/Khliehriat Treasury/  
Tura Treasury/Williamnagar Treasury/Resubelpara Treasury/Baghmara Treasury/  
Ampati Treasury.
10. Law (B) Department.
11. DEO, Law Department.
12. Advocates concerned. Charge report of assuming charge as Public Prosecutor along  
with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.